

to buy more coir materials. They have been requested to issue similar instructions to the Undertakings and Offices under them.

(iii) State Governments have been requested to maximise the use of coir furnishings in Government offices, public enterprises and government controlled/aided institutions.

(iv) Efforts are being made to increase our trade with countries, particularly with whom we have bilateral trade agreements. Increased publicity for promotion of export of coir products has been undertaken by release of advertisements in foreign periodicals etc. and studies of potential export markets have also been initiated.

(v) Efforts are also being made to increase domestic sales and for this purpose special teams have been formed in association with State enterprises to canvass orders from prospective customers.

गुजरात को सीमेंट की सप्लाई

451. श्री छीन्दा भाई गामित : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी से जून, 1981 के बीच गुजरात सरकार ने कितने सीमेंट की मांग की थी और उसे कितने सीमेंट का आवंटन किया गया ;

(ख) उसे वास्तव में कितना सीमेंट दिया गया ;

(ग) गुजरात सरकार की सीमेंट की मांग पूरा न किए जाने के क्या कारण हैं ; और

(घ) गुजरात की विकास योजनाओं को ध्यान में रखते हुए केंद्रीय सरकार

द्वारा उत्तरी सीमेंट की मांग को पूरा करने के लिए उठावे जा रहे ठोस कदमों का ब्यौरा क्या है ?

उद्योग और श्रम मंत्री (श्री नारायण बल तिवारी) : (क) और (ख). गुजरात सरकार ने हाल ही में यह सूचित किया है कि प्रत्येक तिमाही में उनकी आवश्यकता 7.5 लाख मी० टन सीमेंट होगी। 1981 में पहली दो तिमाहियों में गुजरात को किया गया सीमेंट का आवंटन और बची गई सीमेंट की मात्रा निम्न प्रकार है :—

तिमाही	आवंटन	बची गई मात्रा
	(मी० टन में)	
1/81 (जन-वरी से मार्च)	3,83,500	3,54,349
11/81 (अप्रैल-जून)	3,51,500	3,82,537

(ग) और (घ). देश में सीमेंट की सामान्यता: कमी होने के कारण राज्यों की सीमेंट की सम्पूर्ण आवश्यकता को पूरा करना संभव नहीं है। गुजरात सहित अन्य राज्यों की सीमेंट की बढ़ी हुई मात्रा का आवंटन का विधा जाना केवल सीमेंट की मिलने की स्थिति में सुझार होने के बाद ही संभव होगा जिसके लिए हर संभव प्रयास किया जा रहा है।

Self Employment facilities for Tribals in Orissa

452. SHRI CHRISTOPHER EKKA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have a proposal to introduce certain schemes for providing self-employment facilities to the tribals;

(b) if so, whether some schemes are also going to be introduced in the tribal districts of Orissa;

(c) the names of the schemes which are likely to be introduced in the Sundergarh district of Orissa; and

(b) the details about the implementation of those schemes in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) It is proposed to provide self-employment facilities to the unemployed including tribals by giving credit and marketing facilities and arranging training and guidance programmes or them during the Sixth Five Year Plan 1980—85.

(b) to (d). Information is awaited from the State Government of Orissa. On receipt of information, a statement will be placed on the table of the House.

Suicides by Young Ladies in Delhi

453. **SHRI K. MALLANNA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that nowadays the cases, of suicides particularly among newly married couples and attempts to suicide by young ladies are increasing;

(b) if so, the details of such cases during the last six months in the capital; and

(c) whether Government have investigated the root cause behind it and if so, these details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). During the last six months, i.e. from 1-2-81 to 31-7-81, 29 suicide cases of newly weds and 24 cases of attempt to suicide by young ladies have been reported to Delhi Police. The comparative figures for the corresponding period of last year are 24 and 17 respectively.

(c) A study conducted by the Bureau of Police Research and Development on incidence of suicides in Delhi in 1980 reveals that the women in the age group upto 19 years and 20—24 years are more prone to commit suicide. Domestic unhappiness/quarrel with spouse or harassment due to dowry demand and unsuccessful love affairs are some of the main causes.

Subletting of Shops in Delhi Cantonment

454. **PROF. AJIT KUMAR MEHTA:**

SHRI RAJNATH SONKER SHASTRI:

SHRI A. U. AZMI:

SHRI R. L. P. VERMA:

Will the Minister of DEFENCE be pleased to refer to the reply given on 1st April, 1981 to Unstarred Question No. 6039 regarding subletting of shops in Delhi Cantonment and state:

(a) have the unauthorised sub divisions been removed by now; if not, reasons thereof;

(b) whether the use of the portion meant for residential purposes is permissible towards commercial use; if not what steps have been taken in the direction; and

(c) whether the erection of chhajjas in front of the verandahs is permissible; if not, what action has been taken to pull them down?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Out of the three cases, the unauthorised sub-division has been removed in one case. In the remaining two cases, the party has preferred an appeal in one case under the provisions of the Cantonments Act, 1924 against the notice issued by the Cantonment Board and the appeal is pending before the appellate authority and in the other case the Cantonment Board is pursuing the matter under the provisions of the Cantonments Act, 1924.